## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

Name of the Company:

PSL Ltd.

V/s.

Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)		DESIGNATION R	EPRESENTATION	SIGNATURE
1.	ANIP A. GANDHI	APVOCATE	ecs. No. 1	A. M.
2.	JUNIL BHAVLAR I/13. KSHAMA SHETH	C MUNICH	indiank.	Summer
3)	BHADRISM S. RAT DIMRUV TULIYA	Apvo (11E	INTERNE MOR	By.
4)	Z NAVIN PAHWA WITH	SR. ADVOCATO	PETITIONER	A Company of the comp
· •	RITU SHAM CFOR THAKKAR AND BAHWA)	ASVOCATE		

## <u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Applicant/ Corporate Debtor. Learned Advocate Mr. Anip Gandhi present for Respondent No1. Learned Advocate Mr. Sunil Bhavsar i/b Learned Advocate Mr. Kshama Sheth present for Indian Bank. Learned Advocate Mr. Bhadrish Raju with Learned Advocate Mr. Dhruv Tuliya present for Intervener (Jotun India).

Learned Counsel appearing for both side represented that stay granted by the Hon'ble High Court of Bombay is still in force.

List the matter on 09.10.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 14th day of September, 2017.